

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 492 of 2012

(Arising out of Order-in-Appeal No. P-II/RKS/175/11 dated 29.12.2011 passed by
Commissioner of Central Excise (Appeals) Kolhapur)

M/s Indira Gandhi B.M.V.S.S.K. Ltd.

.....Appellant

VERSUS

**Commissioner of Central Excise,
Kolhapur**

.....Respondent

Appearance:

Shri Jitendra Somaya, Advocate for the Appellant

Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85108/2021

Date of Hearing : 20.01.2021

Date of Decision : 20.01.2021

PER : BENCH

When the matter was called for hearing, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**